LOK SABHA
UNSTARRED QUESTION NO. 107
ANSWERED ON FRIDAY, THE 15TH DECEMBER, 2017
[AGRAHAYANA 24, 1939 (SAKA)]

SCRUTINY OF COMPNAY ACCOUNTS BY AI

QUESTION

107.   SHRI M. I. SHANAVAS:
         SHRI P. KARUNAKARAN:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

(a)   the details of the total number of companies registered and closed in the years 2014-15, 2015-16 and 2016-17 in the country, year-wise;

(b)   whether the Government has been able to weed out inactive and non-compliant companies off the list of Registrar of Companies (RoC) and if so, the details thereof;

(c)   whether the Government has been able to physically scrutinize the accounts of registered firms and if so, the details thereof; and

(d)   whether the Government has plans to implement new technology in its system, including Artificial Intelligence (AI) to scrutinise the accounts of active companies registered with the RoC and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE   (SHRI P. P. CHAUDHARY)
AND CORPORATE AFFAIRS

(a):   During the Financial Year 2014-15, 2015-16 and 2016-17, the no. of companies registered and closed on account of various reasons are tabulated as under:-

Financial Year	No. of Companies Registered	No. of companies closed
2014-15	64,395	22,669
2015-16	84,481	18,194
2016-17	97,840	16,060
Total	2,46,716	56,923

(b):   In addition to no. of companies closed, the Registrars of Companies (RoCs) have struck off 2,24,733 companies from the register of companies till 30.11.2017 after following the due process under Section 248 of the Companies Act, 2013.

(c):   Does not arise as registered firms are not administered under the Companies Act, 2013.

(d): Serious Fraud Investigation Office (SFIO) of this Ministry is in the process of developing 'Early Warning System' (EWS) to generate alerts as well as to strengthen its capability for taking stringent action against corporate misconduct. For this purpose, services of a consulting agency have been engaged to develop the conceptual framework.

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